

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 36
(IB)-1446(PB)/2018

IN THE MATTER OF:

Dena Bank	...	Applicant/Petitioner
Vs		
M/s. Rathi Super SteelsLtd	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016(Liq.).

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Liquidator	:	Mr. Pushpendra S. Bhadoriya, with Mr. Harish Chander Arora, Liquidator
For Respondent	:	Mr. Nitish Kant Sharma, Adv. For R1 in CA-2588/19 Mr. Prabal Mehrotra, Mr. Sarvapriya Makkar, for R4 Mr. Amit Dhall Advocate for the R6 in CA-2588/2019

ORDER

IA-2190/2024

16th Quarterly Status report filed by the Liquidator is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-2190/2024 stands **disposed of**.

Ld. Counsel Mr. Pushpendra S. Bhadoriya appeared on behalf of the Liquidator and submitted that he has complied with the previous order and has given the details of the amounts collected and distributed so far.

CA-2588/2019

Ld. Counsel for the applicant appeared.

Ld. Counsel for the Respondents also appeared.

At the request, list the matter **on 07.08.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Dipak - 09.07.2024